

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 592/93

Wednesday, this the 9th day of February, 1994

SHRI N. DHARMADAN, MEMBER (J)  
SHRI S.KASIPANDIAN, MEMBER(A)

P.Surendran,  
EDMC, Kottakkakam,  
Aryanadu. .. Applicant

By Advocate Shri G.Sasidharan Chempazhanthiyil.

v/s

1. Sub-Divisional Inspector of Post Offices, Nedumangadu.
2. Chief Post Master General, Kerala Circle, Trivandrum.
3. Union of India, rep. by Secretary, Min. of Communications, New Delhi. .. Respondents

By Advocate Shri Sebastian  
for Advocate Shri S.Krishnamoorthy, ACGSC.

ORDER

N. DHARMADAN

The limited prayer of the applicant, who is working as EDMC, Kottakkakam on a provisional basis, is to issue a direction to the first respondent to allow him to continue in the said post till a regular appointment is made to the post in accordance with the Rules.

2. While admitting the application on 2.4.93, we passed an interim order directing the respondents to allow the applicant to continue in the post till the regular appointment is made. Respondents have submitted that no regular selection has been made. According to the statement

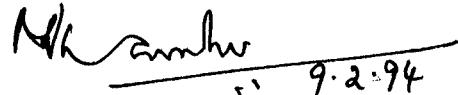
in the reply "the post of EDMC, Kottakkakom could not be filled up permanently since a proposal for mechanisation of the EDMC route is pending consideration".

3. In the light of the interim order and the statement in the reply, we are of the view that the application can be disposed of with the observation/direction that the respondents would consider the claim of the applicant for regular selection in case if such steps are taken in future to fill up the post on a regular basis and that the applicant should be allowed to continue in the present post till it is abolished due to mechanisation.

4. With the above observation, we dispose of the application. There will be no order as to costs.



( S.KASIPANDIAN )  
MEMBER(A)

  
9.2.94

( N.DHARMADAN )  
MEMBER(J)

v/-